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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 247/2015-2020
New Delhi, Dated: 11th October, 2019

Subject: Amendment in import policy of Indian National Flag.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby introduces a new Para 18 to General Notes regarding Import Policy and as policy condition No. 1 of Chapter 63 of ITC (HS), 2017, Schedule – I (Import Policy):

"Import of Indian National Flag not adhering to the specifications prescribed under Part – I, Section 1.2 of Flag Code of India, 2002 is Prohibited."

Effect of the Notification: Import of Indian National Flag not adhering to the specifications prescribed under Part – I, Section 1.2 of Flag Code of India, 2002 is Prohibited.

This issues with the approval of Minister of Commerce & Industry.

(B.B. Swain)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India


Note: The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide number S.O. 172 (E), dated the 17th January, 2017.